

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos. 168-187]

[Monday, June 24, 2019/ Ashadha 3, 1941(Saka)

No. 168

TABLE OFFICE (B)

PROCEDURE FOR SUBMITTING CHITS IN THE HOUSE

Attention of Members is invited to Rule 349 (xiii) of Rules of Procedure and Conduct of Business in Lok Sabha which is reproduced below:

“Whilst the House is sitting, a member-

shall not approach the Chair personally in the House. The Member may send chits to the Officers at the Table, if necessary.”

Members are requested to adhere to the above procedure.

Kind cooperation of Members is solicited.

Process to submit notice and procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance after Question Hour, i.e. during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** matters of urgent public importance after Question Hour, i.e. during 'Zero Hour' shall be followed: -

- (i) Notices may be given **either through printed form at Parliamentary Notice Office or online** by the members **from 1700 hours to 1800 hours on the day prior to the day/date** on which the members desire to raise their matters in the House.
 - (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
 - (iii) **Twenty matters** as per their priority in the **ballot** will be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, *for which no ballot would be held* and **may** be allowed on the basis of their importance and that too **only at the discretion of Hon'ble Speaker**.
 - (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at her/his discretion.
 - (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
 - (vi) Matter proposed to be raised **shall not contain any statement making allegations**.
2. **Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1700 hours and 1800 hours.**

Kind cooperation of Hon'ble members is solicited.

Display of result of ballot regarding matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1700 hours and 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 1800 hours on the day of receiving of notices. The result of ballot shall immediately, thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members are supposed to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format on the 'updates' column of Lok Sabha website immediately after the ballot process is over.

Process to submit the notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **either through printed form or online**;
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that is admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting:

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

Kind cooperation of Hon'ble members is solicited.

Attendance Register of Members

Section 3 of the ***Salary, Allowances and Pension of Members of Parliament Act, 1954*** (as amended by Act. No. 17 of 2018) relating to 'Salary and daily allowances' provides as follows: -

"3. Salaries and Daily Allowances. – (1) A member shall be entitled to receive a salary, at the rate of **one lakh** rupees per mensem during the whole of his term of office and subject to any rules made under this Act an allowance at the rate of **two thousand** rupees for each day during any period of residence on duty:

xxx

xxx

xxx

Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed".

2. Since the division numbers have not been allotted to members, the Attendance Register has now been arranged State-wise followed by Union Territory-wise in alphabetical order. For the convenience of members, the Attendance Register, split into four parts, is kept on separate rostrums in the Inner Lobby for signature of members.

3. In view of the provisions of section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954*, quoted in para 1 above, members are requested to sign in ink, in the space provided against their names in the Attendance Register and as per the specimen signatures furnished to the Lok Sabha Secretariat.

No.173

**Parliament Library
(Acts and Bills Section)**

Maintenance of Acts & Bills

The Members are informed that the Acts and Bills Section of the Parliament Library preserves and maintains the records of Central Government and State Governments Acts and Ordinances, Government and Private Members' Bills as introduced/passed in Lok Sabha/Rajya Sabha, Joint Select Committee Reports, the Constitution Amendment Acts, Government of India (Allocation of Business) Rules, 1961, Foreign Acts of selected countries (as and when received), etc. for reference and use by Members of Parliament. The Rules, Regulations and Notifications of the Government of India laid on the Table of House of Lok Sabha, under the Central Acts, are also maintained in the Section. The Central Acts since 1836 and Joint Select Committee Reports since 1921 are preserved in the Section.

Hon'ble Members may consult the above mentioned documents for reference purpose from Member's Reference Counter, Parliament House and Parliament Library Building.

For any further query, Members may contact Additional Director (Acts & Bills Section) at Tel. No. 011-23034065.

No. 174

Press Clipping Section

Information on Press Clipping Service

Hon'ble members may access the current news clippings (Approx.300 daily) pertaining to important national, international, political and economic news items appearing in 29 important national and regional newspapers on Parliament Library Homepage under the heading "Press Clipping" (<http://parliamentlibraryofindia.nic.in>). These press clippings both in English and Hindi are only accessible within the precinct of Parliament House

If any query, members may contact Addl Dir, Press Clipping Section at Ph. No. 23034299 and 23034774.

Members' Reference Service (LARRDIS)

The Reference Division of Parliament Library and Reference, Research, Documentation and Information Service (LARRDIS) is designed to cater to the information needs of members of both Houses of Parliament in connection with the day-to-day business before the two Houses.

As an initiative towards e-Parliament and Paperless Secretariat, an e-Portal for benefits of Members has been launched on 17 July, 2016. The portal offers several online services including online references, etc.

Members who wish to send their reference requisitions online can accordingly do so, and they will receive their desired information from e-resources in the Inbox of the e-Portal. With a view to enabling the staff of the Reference Division to render prompt and quality service, Members are requested to restrict their online/offline reference requisitions to subjects having a bearing on the day-to-day business before Parliament. The number of reference requests (online or offline) may kindly be restricted to a maximum of three at a time.

The Members' Reference Service (LARRDIS) will continue to receive requests from members by hand (offline) also who choose to opt for the same. For this, members are requested to fill in the requisition slips available at the Members' Information Desks - one located in the Parliament House and the other located in the Members' Reading Room in Parliament Library Building. Reference requests may also be conveyed to the Members' Reference Service on Tel. No - 23034749 and through Fax No. 23017517.

Kind co-operation of Members is solicited.

Facilities Provided at Members' Reference Desk, 045, PH.

Members are informed that the Parliament Library is providing Reading Room facilities at Parliament House for the convenience of the Members. They may consult latest Journals, Newspapers, Periodicals, etc. in English, Hindi and Regional Languages at Members' Reading Room, PH.

2. The Reference Requisition Slips are also available at the Reference Desk for seeking information regarding business of both the Houses and any other information of their interest. Members may also send their reference requisitions online through members' e-portal and they will receive their desired information from e-resources in the inbox of the e-portal.

3. The photocopying and typing (Hindi & English) facilities are also provided on payment basis as per the rates mentioned below:

Single Space Typing per Page	-	Rs. 6/-
Double Space Typing per page	-	Rs. 5/-
Carbon Copy per page	-	Rs. 1/-
Photocopy (Impression per page)	-	Rs. 1/-

AVAILABILITY OF COPIES OF ANNUAL REPORTS, OUTCOME BUDGETS, DETAILED DEMANDS FOR GRANTS, CAG REPORTS, REPORTS OF COMMISSIONS OF INQUIRY, ETC.

A Para for Bulletin Part-II issued on 24.11.2016 relating to reduction in use of paper is reproduced below for information of Members of Seventeenth Lok Sabha:

"To give a fillip to various measures already being taken to reduce the use of paper in Parliamentary matters, Hon'ble Speaker has decided that from Budget Session, 2017, the number of various publications such as Annual Reports, Outcome Budgets, Detailed Demands for Grants, CAG Reports, Reports of Commissions of Inquiry, etc., requisitioned from the Ministries may be reduced to approx. 70 copies in English version and approx. 70 in Hindi version.

Out of these,

- 20 copies each in English and Hindi versions will be kept in Parliament Library for consultation by Members;
- 28 copies each of both versions will be kept at the Publications Counter for supply to Members **on demand**; and
- Two copies each of both versions will be supplied to Party Offices for consultation by Members."

Kind cooperation of Members is solicited.

No.178

**AUDIO VISUAL AND
TELECASTING UNIT**

VCDs/DVDs OF LOK SABHA PROCEEDINGS ON PAYMENT BASIS

Members are aware that proceedings in Lok Sabha are being televised 'Live' and recorded by the Lok Sabha Television Channel (LSTV). Video recordings are preserved by the Audio Visual and Telecasting Unit of the Secretariat for archival purposes. Facilities for providing the copies of Lok Sabha proceedings in DVD (Digital Video Discs) of 2-hours durations are available on payment of Rs. 100/- per copy.

2. Members who desire to have copies of their speeches/participations in Lok Sabha proceedings may send their requests indicating the date(s), time and subject(s) of their participation to the Joint Director (A.V. Unit), Room No. G-140, Parliament Library Building, Phone Nos. 23034505, 23035347.

**VIEWING RECORDINGS OF PARLIAMENTARY PROCEEDINGS AND OTHER
FUNCTIONS**

Recordings of the proceedings of Lok Sabha and films on parliamentary practices and procedures, available in the Audio Visual and Telecasting Unit, can be viewed on TV monitors in room no. G-140 (Ground Floor), Parliament Library Building from 10.30 a.m. to 6 p.m. on all working days. Recordings of the International Parliamentary Conferences and Seminars and other parliamentary functions held in India are also available for viewing.

2. Members interested in listening/viewing these audio-video collections may visit the Audio Visual and Telecasting Unit Room No. G-140, Parliament Library Building, Phone Nos. 23034505, 23035347.

**Deposit of archival/historical material in Parliamentary Museum & Archives.
Books and Photographs are available in Parliamentary Museum & Archives for
reference**

The Parliamentary Museum & Archives undertakes acquisition, storage and preservation of precious records, historical documents and articles connected with the origin, growth and functioning of parliamentary institutions and the Constitution in India. It is felt that these objects, which are part of our national heritage are collected, scientifically treated and preserved for the benefit of posterity.

Members are requested to consider depositing material which they have in their possession like *Private correspondence, Notes, Articles, records, Manuscripts, Speeches, Memoirs, Diaries, Relics, Art pieces, Mementos, Personal belongings and collections, Paintings, Photographs or any other material of archival/historical value connected with their career and activities as Parliamentarians and freedom fighters*, in the **Parliamentary Museum & Archives, FB-094, Parliament Library Building (Tel.No.23034131, 23034226, Fax No.23035326)** for permanent preservation and display. The material will enrich the Parliamentary Museum & Archives and be useful for research work. If desired, the material received would be returned after making necessary copies. Any secretarial assistance in sorting out and listing the material will be made available to them.

The Parliamentary Museum and Archives have 724 books on/by Members of Parliament. Members who are desirous of consulting these books may contact the PMA.

The Photo Archives too has a collection of 19,500 photographs relating to Parliamentary events and passport size photographs of Members of Parliament from 1st to 16th Lok Sabha. All these Photographs have been digitized and can be retrieved with a click of mouse with help of keywords through software available in the branch.

Kind cooperation of Members is solicited.

No. 181

**Computer (HW&SW) Management Branch
(Hardware Unit)**

Scheme of Financial Entitlement of Members of Lok Sabha for procurement of Computer Equipment

Members are informed that they are entitled to purchase computer equipment under the 'Scheme of Financial Entitlement of Member for Purchase of Computer Equipment' 2009.

2. The salient features of the Scheme are as under:-

- (i) The financial entitlement of a member for purchase of computer equipment is Rs.3,00,000 w.e.f 13.01.2015.
- (ii) Member is free to purchase more than one unit of any mix of following computer equipment within their financial limit of Rs.3,00,000 from anywhere and from any vendor:
 - (1) Desktop (HP, Dell, Accer, Wipro, Lenovo, Apple, Sony, Samsung, PCS Ltd.). Assembled Desktops are not allowed under the Scheme.
 - (2) Laptop (Any Brand)
 - (3) Pen Drive
 - (4) CDs/DVDs (Maximum number of 100)
 - (5) Printer (Deskjet/Laserjet/Multi-functional/portabal) (Any Brand)
 - (6) Scanner (Any Brand)
 - (7) UPS (With Desktop only)
 - (8) Handheld Communicator/Palmtop Computer (Any Brand)
 - (9) Data Internet Cards
 - (10) MS Office
 - (11) Anti Virus Software
 - (12) Language Software and Speech Recognition Software
 - (13) Other Computer Accessories
 - (14) eReader (iOS or Android based devices or devices having facilities of eReading)
- (iii) Member may purchase the above mentioned items and submit the bill duly signed and stamped by the vendor. Serial/IMEI Number of computer equipment must be mentioned on the Bill.

- (iv) Member may also submit the quotation of a vendor and consent form (copy enclosed) duly filled in by the vendor along with cancelled cheque for ePayment purpose. The advance shall be issued to vendor through e-payment. Member may take delivery of the items and submit the bill within 30 days of issue of Advance to vendor for settlement of advance for audit purpose.
- (v) The Bill/ Proforma Invoice may be submitted at Members' Query Booth (Computer Management Branch – Hardware Unit), FB-91, Parliament Library Building.
- (vi) Members may access the Scheme of Financial Entitlement of Member of Lok Sabha for Purchase of Computer Equipment under the (i) The Provision of Computer Equipment (Members of Lok Sabha) Rules 2009; and ii) Detailed Procedure governing the scheme on the Lok Sabha website <http://loksabha.nic.in> under the Heading “Members – Sitting Members – Scheme for Computer Equipment”.

3. For any query in this regard, Members are requested to contact Members' Query Booth (Computer Management Branch – Hardware Unit), FB-91, Parliament Library Building New Delhi (Tel.No. 23035055/23794886).

No. 182

**LARRDIS
(Documentation Section)**

Documentation Service (LARRDIS)

Members are informed that Documentation Service of Parliament Library brings out two fortnightly e-publications, namely Parliamentary Documentation (English) and Sansadiya Pralekhan (Hindi) to keep them abreast of the current articles published in various national and international Periodicals/Journals being received in the Parliament Library. The publications contain bibliographic details of selected articles along with the full text of the Articles. The text of the articles can only be accessible within the premises of Parliament House Complex. The e-publications are available on Parliament Library Home Page at the following web addresses :-

Parliamentary Documentation (English)

<http://parliamentlibraryindia.nic.in/Issue.aspx>

Sansadiya Pralekhan (Hindi)

<http://164.100.47.194/loksabhadhindi/Library/Issue.aspx>

For any further query, members may contact Additional Director, (Documentation Section) at Tel. No.: 23034843

**PROGRESS OF BILLS DURING THE WEEK @ ENDED ON FRIDAY,
THE 21ST JUNE, 2019**

(Bills marked with an asterisk are Private Members' Bills)

Sl. No.	Title of the Bill	Member-in-charge	Remarks
1	2	3	4
1.	The Muslim Women (Protection of Rights on Marriage) Bill, 2019	Shri Ravi Shankar Prasad	Introduced on 21 June, 2019.
2.	The Homoeopathy Central Council (Amendment) Bill, 2019.	Shri Shripad Yesso Naik	- do -
*3.	The Sabrimala Sreedharma Sastha Temple (Special Provisions) Bill, 2019	Shri N. K. Premachandran	- do -
*4.	The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2019 (Amendment of section 31)	Shri N. K. Premachandran	- do -

@The First Session of the Seventeenth Lok Sabha commenced on Monday, the 17th June, 2019.

1	2	3	4
*5.	The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019 (Amendment of section 3, etc.)	Shri N. K. Premachandran	Introduced on 21 June, 2019.
*6.	The Employees' State Insurance (Amendment) Bill, 2019 (Amendment of section 1, etc.)	Shri N. K. Premachandran	- do -
*7.	The Prevention of Female Infanticide Bill, 2019	Shri Adhir Ranjan Chowdhury	- do -
*8.	The Old Age Pension and Rehabilitation Bill, 2019	Shri Adhir Ranjan Chowdhury	- do -
*9.	The Prohibition and Eradication of Ragging Bill, 2019	Shri Adhir Ranjan Chowdhury	- do -
*10.	The Agricultural Workers (Employment, Conditions of Service and Welfare) Bill, 2019	Shri Adhir Ranjan Chowdhury	- do -
*11.	The Compulsory Voting Bill, 2019	Shri Janardan Singh 'Sigriwal'	- do -
*12.	The Constitution (Amendment) Bill, 2019 (Amendment of Eighth Schedule)	Shri Janardan Singh 'Sigriwal'	- do -

1	2	3	4
*13.	The High Court at Patna (Establishment of a Permanent Bench at Maharajganj) Bill, 2019	Shri Janardan Singh 'Sigriwal'	Introduced on 21 June, 2019.
*14.	The Poor and Destitute Agricultural Workers (Welfare) Bill, 2019	Shri Janardan Singh 'Sigriwal'	- do -
*15.	The Cow Protection Bill, 2019	Shri Nishikant Dubey	- do -
*16.	The Right of Children to Free and Compulsory Education (Amendment) Bill, 2019 (Amendment of section 2, etc.)	Shri Nishikant Dubey	- do -
*17.	The Tribal Children and Lactating Women in Jharkhand and other States (Removal of Hunger, Malnutrition and Prevention of Starvation Deaths) Bill, 2019	Shri Nishikant Dubey	- do -
*18.	The Constitution (Amendment) Bill, 2019 (Insertion of new article 370A)	Shri Nishikant Dubey	- do -
*19.	The Indian Penal Code (Amendment) Bill, 2019 (Substitution of new section for section 304A)	Shri Shrirang Appa Barne	- do -

1	2	3	4
*20.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019 (Amendment of the Schedule)	Shri Shrirang Appa Barne	- do -
*21.	The Clinical Establishments (Registration and Regulation) Amendment Bill, 2019 (Amendment of section 12, etc.)	Shri Shrirang Appa Barne	Introduced on 21 June, 2019.
*22.	The Compulsory Physical Fitness of Children Through Sports in Schools and Development of Sports Infrastructure Bill, 2019	Shri Shrirang Appa Barne	- do -
*23.	The Stray Cows (Protection and Control) Board Bill, 2019	Shri Kunwar Pushpendra Singh Chandel	- do -
*24.	The Promotion and Protection of Intangible Cultural Heritage Bill, 2019	Shri Kunwar Pushpendra Singh Chandel	- do -
*25.	The Bundelkhand Regiment Bill, 2019	Shri Kunwar Pushpendra Singh Chandel	- do -
*26.	The Central Sanskrit University Bill, 2019	Shri Kunwar Pushpendra Singh Chandel	- do -
*27.	The Mega Projects (Timely Completion) Bill, 2019	Shri Sunil Kumar Singh	- do -
*28.	The Population (Stabilization and Planning) Bill, 2019	Shri Sunil Kumar Singh	- do -

1	2	3	4
*29.	The Victims of Natural Calamities (Rehabilitation and Financial Assistance) Bill, 2019	Shri Sunil Kumar Singh	Introduced on 21 June, 2019.
*30.	The River (Conservation and Elimination of Pollution) Bill, 2019	Shri Sunil Kumar Singh	- do -
*31.	The Official Government Meetings and Functions (Prohibition on Serving Non-Vegetarian Food) Bill, 2019	Shri Parvesh Sahib Singh	- do -
*32.	The Emblems and Names (Prevention of Improper Use) Amendment Bill, 2019 (Amendment of the Schedule)	Shri Parvesh Sahib Singh	- do -

**RESULTS OF BALLOTS OF NOTICES OF
STARRED AND UNSTARRED QUESTIONS**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 22nd June, 2019 for the sitting of Lok Sabha to be held on **09th July, 2019** were held in the presence of **SHRI R.C. Tiwari, Joint Secretary**, in Question Branch, Room No. 324, Parliament House Annexe, New Delhi. A total of 736 notices were received and 201 Members participated in the ballots for the day.

2. The results of the ballots have been uploaded on the Homepage viz. loksabha.nic.in.
3. The Hard Copies of the ballots are also placed in Parliamentary Notice Office for the information of Members.

**RESULTS OF BALLOTS OF NOTICES OF
STARRED AND UNSTARRED QUESTIONS**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 24th June, 2019 for the sitting of Lok Sabha to be held on **10th July, 2019** were held in the presence of **SHRI SHANMUGA SUNDARAM K., MP** in Question Branch, Room No. 324, Parliament House Annexe, New Delhi. A total of 754 notices were received and 202 Members participated in the ballots for the day.

2. The results of the ballots have been uploaded on the Homepage viz. loksabha.nic.in.
3. The Hard Copies of the ballots are also placed in Parliamentary Notice Office for the information of Members.

ELECTION OF MEMBERS OF LOK SABHA TO THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES (2019-20)

In pursuance of motion moved in and adopted by the House on 24 June, 2019 for election of members to the Committee on Welfare of Other Backward Classes, the programme of election is notified as given below:-

No. of Members to be elected	:	20
Last date for nomination	:	Tuesday, 9 th July, 2019 (upto 1600 hours)
Last date for withdrawal	:	Thursday, 11 th July, 2019 (upto 1600 hours)
Date of election (if necessary)	:	Wednesday, 24 th July, 2019 (from 1100 hours to 1600 hours in Committee Room No. 62, Parliament House, New Delhi)

2. As per regulations 2(2)(a) and 3 of the regulations for holding of elections to the Committees by means of single transferable vote, a member cannot propose her/his own nomination to a Committee. The nomination of a member should be proposed by another member. A Member who desires to propose nomination of other member to the Committee is requested to give notice of nomination in the prescribed "Nomination Paper". Similarly, a member who desires to withdraw her/his candidature from the election is also requested to give notice of withdrawal under her/his signature by filling Para 1 of the prescribed "Withdrawal Form". In case, a candidate who is willing to withdraw her/his candidature is not readily available or is not in a position to give the notice of withdrawal under one's signature, the Leader or Chief Whip of the Party to which the candidate belongs, may give notice of withdrawal on behalf of such candidate by filling Para 2 of the prescribed "Withdrawal Form". The requisite forms in this regard are available in the Parliamentary Notice Office (PNO). Duly filled in forms of nominations or withdrawal, as the case may be, should be delivered in the PNO before the date and time notified in the election programme above. Nomination/withdrawal paper which is filled in incorrectly or incompletely or which does not contain the signature of the Member/Leader/Chief Whip giving notice thereof, as the case may be, or is received after the expiry of the prescribed date and time shall be treated as invalid.

ELECTIONS TO COMMITTEES

In pursuance of motions moved in and adopted by the House on 24 June, 2019 for election of members to the following Committees, the programme of election is notified as given below:

Sl. No.	Name of Committee	No. of Members to be elected	Last date for nomination	Last date for withdrawal	Date of election (if necessary) & venue
1.	Committee on Estimates	30	08.07.2019 (Monday) (upto 1600 hours)	10.07.2019 (Wednesday) (upto 1600 hours)	23.07.2019 (Tuesday) (from 1100 to 1600 hours in Committee Room No. 62, PH)
2.	Committee on Public Accounts	15	-do-	-do-	-do-
3.	Committee on Public Undertakings	15	09.07.2019 (Tuesday) (upto 1600 hours)	11.07.2019 (Thursday) (upto 1600 hours)	24.07.2019 (Wednesday) (from 1100 to 1600 hours in Committee Room No. 62, PH)
4.	Committee on the Welfare of Scheduled Castes and Scheduled Tribes	20	-do-	-do-	-do-

2. As per regulations 2(2)(a) and 3 of the regulations for holding of elections to the Committees by means of single transferable vote, a member cannot propose her/his own nomination to a Committee. The nomination of a member should be proposed by another member. A Member who desires to propose nomination of other member to the Committee is requested to give notice of nomination in the prescribed "Nomination Paper". Similarly, a member who desires to withdraw her/his candidature from the election is also requested to give notice of withdrawal under her/his signature by filling Para 1 of the prescribed "Withdrawal Form". In case, a candidate who is willing to withdraw her/his candidature is not readily available or is not in a position to give the notice of withdrawal under one's signature, the Leader or Chief Whip of the Party to which the candidate belongs, may give notice of withdrawal on behalf of such candidate by filling Para 2 of the prescribed "Withdrawal Form". The requisite forms in this regard are available in the Parliamentary Notice Office (PNO). Duly filled in forms of nominations or withdrawal, as the case may be, should be delivered in the PNO before the date and time notified in the election programme above. Nomination/withdrawal paper which is filled in incorrectly or incompletely or which does not contain the signature of the Member/Leader/Chief Whip giving notice thereof, as the case may be, or is received after the expiry of the prescribed date and time shall be treated as invalid.

SNEHLATA SHRIVASTAVA
Secretary General

